

**BEFORE**  
**HON'BLE JUSTICE S.R. SEN**  
**WP(C) No. 125 of 2012**

**10.06.2014**

Heard Mr. BB Narzary, the learned counsel for the District Council.

Also heard Ms A Thangkhiew, the learned counsel appearing for respondent No. 6 as well as Mr. H Kharmih, the learned counsel for the petitioner who sought for 4(four) weeks' time. In my opinion, 4(four) weeks' time is too long but instead 2(two) weeks' time is granted.

List this matter on 27.06.14.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE JUSTICE S.R. SEN**  
**MC(Review) No. 2 of 2014**

**10.06.2014**

Heard Mr. AS Siddiqui, the learned counsel for the applicant.

Issue notice to the respondents to show cause as to why condonation petition should not be allowed.

Petitioner's counsel is directed to take necessary steps to serve notice upon the respondents.

List this matter after 2(two) weeks.

**JUDGE**

V Lyndem